

12.37 Hrs.

MOTION RE. JOINT COMMITTEE ON COMMISSIONS OF INQUIRY (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to move the following :—

"That this House do concur in the recommendation of Rajya Sabha that the Joint Committee of the Houses on the Bill to amend the Commissions of Inquiry Act, 1952 be instructed to report in the first week of the Monsoon Session, 1970."

MR. SPEAKER : The question is :

"That this House do concur in the recommendation of Rajya Sabha that the Joint Committee of the Houses on the Bill to amend the Commissions of Inquiry Act, 1952 be instructed to report in the first week of the Monsoon Session, 1970."

The motion was adopted.

12.37½ Hrs.

SHRI S. M. BANERJEE (Kanpur) : Sir, Now that Mr. Shukla is here, I would like to point out that yesterday there was a demonstration before the USIS office in Delhi organised by students and in that connection, Miss Sumitra Chakravarty, an advocate of the Supreme Court, has been arrested under section 332 on the charge that she beat up the police. Sir, can you imagine a lady beating the police in this country ?

MR. SPEAKER : Do not raise any matter without giving me notice.

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir, there has been a break in the talks in connection with the strike of the NGOs in Himachal Pradesh. Now that the Congress is going to hold its session there, how can they hold it if the NGOs' strike continues ? Something must be done.

MR. SPEAKER : Do not ask anything without giving me due notice. I am sorry this has become the practice in this House. I disapprove of it. You, Mr. Goyal, is on

the Panel of Chairman, and sometimes you have to place yourself in this seat. What would you do if other Members take up matters like that ?

SHRI S. M. BANERJEE : Sir, will you kindly ask Mr. Shukla about the matter which I raised ? Can we expect Mr. Shukla to make a statement on it. I do not want any discussion. That lady is a senior advocate in the Supreme Court; she is reported to have been pushed by the police and arrested.

MR. SPEAKER : Order, order. May I request you to sit down ?

12.39. Hrs.

**PETROLEUM (AMENDMENT) BILL—
Contd.**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : Sir, I had already moved the motion on the 4th December, 1969. I had made my speech that time.

MR. SPEAKER : I am told that you had already moved it. I am not passing on to the clause-by-clause consideration unless other Members who wish to speak on it complete their speeches.

SHRI D. R. CHAVAN : That is what I am saying. I have already moved the motion. One Member has participated in the debate : Shrimati Tarkeshwari Sinha.

MR. SPEAKER : Yes. The House will now take up further consideration of the following motion moved by Shri D. R. Chavan on the 4th December, 1969, namely :—

"That the Bill further to amend the Petroleum Act, 1934, be taken into consideration."

श्री योगेन्द्र शर्मा (बेगमराय) : अध्यक्ष महोदय, इस बिल के जरिये से नाप तौल का जो पुराना हिसाब किताब था उस की जगह आधुनिक हिसाब किताब किया जा रहा है, अर्थात् गैलन से लिटर का। यह स्वागत की